

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 126
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt Ltd ... Applicant/Petitioner
v.
Sumeru Processors Pvt Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 09.12.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MR. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	
For the Respondent No.1	Ms. Anindita Saha, Mr. Pravesh Khyalia, Mr. Akshay Kumar Arya, Advs. For Mr. Dhiren Navalakha R-1
For the Axis Bank	Mr. Mohatashim Kibriya, Adv.
For the PCB Bank	Mr. Hashmat Nabi, Mr. Rizwan Ahmed, Mr. Abhinav Thareja, Advs.
For the Respondent No.3	Mr. Anurag Sharma, Adv.
For the RP & Liquidator	Mr. Saurabh Kalia, Mr. Nalin Kaushik, Mr. Rahul Ahuja, Advs.

ORDER

Pleadings be completed in all the pending applications by exchanging copies. Ld. Counsel for the Liquidator undertakes to follow up the pending applications filed by RP.

List for further consideration on 16.01.2020.

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

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(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)